GOVERNMENT OF INDIA OVERSEAS INDIAN AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1427 ANSWERED ON:30.11.2011 MIGRANT WORKERS Chavan Shri Harischandra Deoram

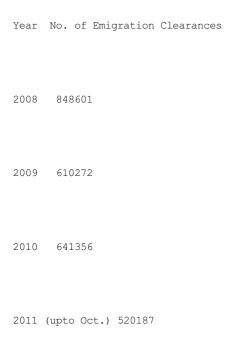
Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) the number of migrant workers who went abroad during the last three years, year-wise;
- (b) the details of the service conditions of these migrant labourers; and
- (c) the guidelines of Government to regulate the service conditions of migrant labourers?

Answer

MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI)

(a) Offices of the Protector of Emigrants under the Ministry of Overseas Indian Affairs grant emigration clearance to Emigration Check Required (ECR) passport holders In respect of only 17 ECR notified Countries. The number of Emigration Clearance granted to such workers during the last three years is as below:



(b)&(c) The service conditions of migrant workers are regulated in accordance with the employment agreement stipulated in Rule 15(2) of the Emigration Rules, 1983.